

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA-2827/2022

IN

IB-363(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

Upkar Kaur

.... Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Adv.

For the Respondent : Mr. Rakesh Kumar Bajaj, Adv.

ORDER

IA-2827/2022

Ld. Counsel appearing for the Resolution Professional seeks time to file the Rejoinder to the objections filed by the Personal Guarantor.

We may note that the objections to the report filed by the Resolution Professional was served by the Personal Guarantor vide E-mail dated 04.03.2024 to the Resolution Professional, thereafter, matter was listed on 22.03.2024 and 18.04.2024. However, no adjournment was sought for by the Resolution Professional for filing any Rejoinder.

In fact, on 18.04.2024, Ld. Proxy Counsel appearing for the Resolution Professional sought an adjournment but not on the above mentioned ground. Such conduct of the Resolution

Professional for dealing the matter is viewed seriously. However, in the interest of justice, we grant one-week time to enable the Resolution Professional to file Rejoinder Affidavit.

List the matter **on 15.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay